

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 192/MP/2021

- Subject** : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility of India Limited (CTUIL) to the Petitioner.
- Date of Hearing** : 9.3.2022
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : SBSR Power Cleantech Eleven Private Limited (SBSRPCEPL)
- Respondents** : Solar Energy Corporation of India Limited (SECIL) and 2 Ors.
- Parties Present** : Shri Hemant Singh, Advocate, SBSRPCEPL
Shri Lakshyajit Singh Bagdwal, Advocate, SBSRPCEPL
Shri M. G. Ramachandran, Senior Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Ravi Nair, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Venkatesh, Advocate, TPDDL,
Shri Siddhart Joshi, Advocate, TPDDL
Shri Jatin Ghuliani, Advocate, TPDDL
Shri Buddy A. Rangandhan, Advocate, BYPL
Shri Hasan Murtaza, Advocate, BYPL
Shri Kashish Bhambani, CTU
Shri Yatin Sharma, CTU
Shri Swapnil Verma, CTU



Shri Siddharth Sharma, CTU
Shri Rajneet Singh Rajput, CTU
Ms. Neha Singh, SECI
Shri Manas Ranjan Mishra, SECI
Shri Piyush Gupta, SECI

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel appearing on behalf of Petitioner sought time to file its rejoinder to the reply filed by BYPL in the matter. The Commission acceded to the request of the learned counsel of the Petitioner and directed to submit its rejoinder on affidavit by 25.3.2022.
3. As the Petitioner has filed a separate petition (Petition No. 259/MP/2021) seeking deferment of operationalization of LTA and the same is yet to be listed, the Commission directed the Petitioner to amend the prayers of the instant petition and also to implead NLDC and serve a copy of the same on the respondents by 25.3.2022.
4. The Commission directed CTUIL to submit whether it has billed the Petitioner under Regulation 13(3) of the 2020 Sharing Regulations on affidavit by 29.3.2022 with a copy to the other parties.
5. The Commission noted that the Ajmer (PG)-Phagi 765 kV D/C line which is part of the ATS under LTA of the Petitioner was put into commercial operation in May 2021 and the line has been included in ISTS charges under Regulation 5 to Regulation 8 of 2020 Sharing Regulations.
6. NLDC is directed to submit on affidavit by 29.3.2022, with a copy to the other parties, the following:
 - (a) while including the above transmission line in ISTS charges under Regulation 5 to Regulation 8 of 2020 Sharing Regulations, whether Regulation 13(3) of the 2020 Sharing Regulations has been followed; and
 - (b) in how many cases, Regulation 13(3) of the 2020 Sharing Regulations has not been followed since 2020 Sharing Regulation became effective.
7. Due to paucity of time, the Commission adjourned the matter.
8. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

